

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. C.P.(IB)-1019(MB)/2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

NAME OF THE PARTIES: - Clix Capital Services Private Limited
V/s
Ardent Infra Equipments Private Limited

APPEARANCES: -

FOR FINANCIAL CREDITOR : Jasvin Dhama

FOR CORPORATE DEBTOR : Adv. Kunal Kanungo a/w Adv.
Tanushree Sogani and Atishay Jain

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel for both the sides are present. Heard Arguments of both the sides. Counsel appearing for the Financial Creditor states across the Bar that she has instructions to Withdraw the Company Petition No. C.P.(IB)-1019(MB)/2022. In that view of the matter, this Bench grants permission for Withdrawal of the Company Petition No. C.P.(IB)-1019(MB)/2022. Accordingly the Company Petition No. **C.P.(IB)-1019(MB)/2022 is disposed and closed of as Withdrawn.** File be consigned to records.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)